

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 302
IB-1517(ND)/2019

IN THE MATTER OF:

M/s. Mohsin Enterprises Pvt. Ltd.	Petitioner/Applicant
Vs.		
M/s. Jagson International Ltd.	Respondent

Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 21.03.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Petitioner	:	Mr. Saurabh Upadhyay, Ms. Hardikaa and Ms. Tavishi Jain, Advs.
For the Respondent	:	Dr. Shashwat Bajpai, Mr. Mahir Khanna, Mr. Saransh Bhardwaj, Advs.

ORDER

It is stated by the Ld. Counsel appearing for the parties that the Company Appeal 62-63 of 2023 is still sub-judice before the Hon'ble NCLAT and the next date of hearing is 18.04.2024. List the matter thereafter.

List the matter on **23.04.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay